

### Number of Closed Textile Mills in the Country

3789. SHRIMATI PRAMILA DANDAVATE: Will the Minister of LABOUR be pleased to state:

(a) how many textile mills are closed in India due to the strike of the workers;

(b) what is the effect of the strike on the production of the cloth;

(c) whether it is a fact that textile workers continued to remain on strike in spite of the call given by R.M.M.S., the recognised, union in Bombay to resume the work; and

(d) if so, will the Government direct the State Government to amend Industrial Relations Act so as to give recognition to the union by secret ballot?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) According to the information received from the Ministry of Commerce, at the end of January 1982, 66 textile mills in the country were closed due to strike.

(b) Complete information with regard to the effect of the strike on the production of cloth is not available. However, according to the Government of Maharashtra, the estimated loss in production in 60 textile mills in Bombay which were strike-bound was estimated at Rs. 4 crores per day.

(c) Following the call given by the recognised union and the Bombay Mill Owners Association about 28 textile Mills have re-opened until 15th March 1982 and workers and staff of the mills have started reporting for work.

(d) The Maharashtra Recognition of Trade Union and Prevention of Unfair Labour Practices Act, 1971 does not provide for recognition of unions through secret ballot.

### Business Given to a Private Firm by Rourkela Steel Plant

3790. SHRI R. P. SARANGI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a private firm M/s. Ispat Loha Udyog of no commercial standing were given business worth about Rs. 38 lakhs between August 1975 to May 1976 by Rourkela Steel Plant;

(b) whether the firm at (a) above was blacklisted for three years in June, 1976 by Rourkela Steel Plant;

(c) whether it is also a fact that within six months of expiry of the black listing period, the above firm was registered by Rourkela Steel Plant as their approved steel trader; and

(d) if so, reasons therefor?

The MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) to (d). Information is being collected and will be laid on the Table of the House.

### Welfare of Indian Workers Abroad

3791. SHRI RAJESH PILOT:  
SHRI GHULAM MOHD.  
KHAN:

Will the Minister of LABOUR be pleased to state what steps have Government taken to ensure Welfare of the Indian workers abroad who are recruited and employed by private firms and agencies in terms of:—

(i) their working conditions contracts;

(ii) their living conditions in western Countries;

(iii) enforcement of the terms of contract specially about remittance of wages to India;

(iv) just and proper treatment by employees; and